

107

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(CAA) No.605/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th December 2017, 10.30 A.M

Name of the Company	Dynamic Equities Pvt.Ltd. & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Mr. K. S. Pradhan. Joint Direct. RD(CR). Pradhan
15/12/17
 ② Mr. Ravi Asopa Advocate Applicants
 ③ Mr. DEEPAK JAIN Advocate D.P.Jain
15/12/2017

ORDER

Ld. Counsel for the petitioners and Mr. K. S. Pradhan, Joint Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

Joint Director appearing on behalf of the Central Government has filed the report, which may be taken on record. In the report of the Central Government there are certain observations regarding the proposed Scheme of Amalgamation. Petitioner is to file a reply before the Central Government and thereafter Central Government may file a Supplementary Report.

LAJUWAT VILL VIKAS JAWAHAR

List it on 30/01/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)